GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION No.3210 TO BE ANSWERED ON 05.01.2018

Linear Projects in Wildlife Areas

3210. SHRIMATI ANJU BALA SHRI B. SRIRAMULU SHRI TEJ PRATAP SINGH YADAV

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state

- (a) whether the Government has approved "eco-friendly" guidelines framed by Dehradun-based Wildlife Institute of India (WII) that entails safeguards for animals and birds to speed up approvals of linear projects in wildlife areas and if so, the details thereof;
- (b) whether the Government is planning to set up a databank of legislations that can aid in better conservation of flora, fauna and rivers and if so, the details thereof
- (c) whether the Government has notified Tribunal, Appellate Tribunal and other Authorities (Qualification, Experience and Other Conditions of Members) Rules, 2017;
- (d) if so, the details and its implications in present rules thereof; and
- (e) the new steps / initiatives being taken by the Government for providing neat and clean environment to people in India?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA)

- Yes, the Ministry of Environment, Forest & Climate Change has approved "Ecofriendly Measures to Mitigate Impacts of Linear Infrastructures on Wildlife" guidelines framed by the Wildlife Institute of India (WII), Dehradun. These guidelines provide standard template on structural and non-structural measures for mitigating the impact of roads, railway lines and power lines on wildlife including birds.
 - (b) Conservation of flora, fauna and rivers in the country is covered within the ambit of extant legislations which include the Forest (Conservation) Act 1980, Wildlife (Protection) Act 1972, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act 1974, Biological Diversity Act 2002 and Rules and Regulations under these Acts. The Forest Service officers at the Central and the State levels are responsible for conservation and management of forests. Further the Botanical Survey of India and Zoological Survey of India are mandated with inventorisation and monitoring of flora and fauna of the country. The Namami Ganage Programme, a flagship programme of the Government is aimed at effective abatement of pollution, conservation and rejuvenation of the National River Ganga.

- (c) & (d) Ministry of Finance, Department of Revenue has notified the Tribunal, Appellate Tribunal and other Authorities (Qualification, Experience and Other Conditions of Members) Rules 2107 (**copy enclosed**).
 - (e) Government has taken a number steps for clean environment including promotion of afforestation through utilization of CAMPA funds, Urban Forest and School Nursery, Greening Highways, Railways and Banks of Ganga; Notification of eco-sensitive zones as buffer for protection around protected areas, installation of 24 X 7 real time air and effluent monitoring system pollution industrial units, upgradation of emission standards for many industries. Namami Gange Scheme for cleaning of Ganga river, revamping of the waste management rules, revamping comprehensive environment pollution index (CEPI), launch of national air quality index, intensive conservation and management of mangroves and coral reefs, ratification of the Paris Climate Agreement with target of reducing emission intensively of the Indian economy, increase of nonfossil fuel share of energy mix and increasing the carbons sink.

MINISTRY OF FINANCE

(Department of Revenue)

NOTIFICATION

New Delhi, the 1st June, 2017

G.S.R. 514(E).—In exercise of the powers conferred by section 184 of the Finance Act, 2017 (7of 2017), the Central Government hereby makes the following rules, namely:

- 1. Short title, commencement and application.—(1) These rules may be called the Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017.
 - (2) They shall come into force on the date of their publication in the Official Gazette,
- (3) These rules shall apply to the Chairman, Vice-Chairman, Chairperson, Vice- Chairperson, President, Vice- President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member, Member of the Tribunal, Appellate Tribunal or, as the case may be, Authority as specified in column (2) of the Eighth Schedule of the Finance Act, 2017 (7 of 2017).
- 2. Definitions.—In these rules, unless the context otherwise requires,
 - (a) "Act" means an Act specified in column (3) of the Eighth Schedule of the Finance Act, 2017(7 of 2017);
 - (b) "Accountant Member", "Administrative Member", "Judicial Member", "Expert Member", "Law Member", "Revenue Member" or "Technical Member" means the Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member or Technical Member of the Tribunal, Appellate Tribunal or, as the case may be, Authority appointed under the corresponding provisions of the Act;
 - (c) "Appellate Tribunal", "Authority" or "Tribunal" has the same meaning as assigned to it in the corresponding provisions of the Act;
 - (d) "Chairman" or "Chairperson" or "President" means the Chairman, Chairperson or President of the Tribunal, Appellate Tribunal or, as the case may be, Authority appointed under the corresponding provisions of the Act;
 - (c) "Member" means the Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member or Technical Member and includes the Chairman, Vice-Chairman, Chairperson, Vice-

Chairperson, Presiding Officer of the Security Appellate Tribunal, President or, as the case may be, Vice President;

- (f) "Presiding Officer" means the Presiding Officer of the Security Appellate Tribunal appointed under section 15L of the Securities and Exchange Board of India Act, 1992 (15 of 1992), Presiding Officer of the Debt Recovery Tribunal appointed under sub-section (1) of section 4 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993 (51 of 1993) and Presiding Officer of the Industrial Tribunal appointed by the Central Government under sub-section (1) of section 7A of the Industrial Disputes Act, 1947 (14 of 1947);
- (g) "Search-cum-Selection Committee" means the Search-cum-Selection Committee referred to in rule 4;
- (h) "Vice-Chairman" or "Vice- Chairperson" or "Vice-President" means the Vice-Chairman, the Vice-Chairperson or Vice-President of the Tribunal, Appellate Tribunal or, as the case may be, Authority;
- (i) words and expressions used herein and not defined but defined in the Act shall have the same meanings respectively assigned to them in the respective Acts.
- 3. Qualifications for appointment of Member.—The qualification for appointment of the Chairman, Chairperson, President, Vice-Chairman, Vice-Chairman, Vice-President, President, Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member of the Tribunal, Appellate Tribunal or, as the case may be, Authority shall be such as specified in column (3) of the Schedule annexed to these rules.
- 4. Method of recruitment.—(1) The Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member of the Tribunal, Appellate Tribunal or, as the case may be, Authority shall be appointed by the Central Government on the recommendation of a Search-eum-Selection Committee specified in column (4) of the said Schedule in respect of the Tribunal, Appellate Tribunal or, as the case may be, Authority specified in column (2) of the said Schedule.
- (2) The Secretary to the Government of India in the Ministry or Department under which the Tribunal, Appellate Tribunal or, as the case may be, Authority is constituted or established shall be the convener of the Search-cum -Selection Committee.
- (3) The Search-cum-Selection Committee shall determine its procedure for making its recommendation.
- (4) No appointment of Chairman, Chairperson, President, Vice-Chairman, Vice- Chairperson, Vice- President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member of the Tribunal, Appellate Tribunal or Authorities shall be invalid merely by reason of any vacancy or absence in the Search-cum-Selection Committee.
- (5) Nothing in this rule shall apply to the appointment of Chairman, Chairperson, President, Vice-Chairman, Vic
- 5. Medical fitness.—No person shall be appointed as the Chairman, Chairperson, President, Vice-Chairman, Vice-C
- 6. Resignation by a Member.—A Member may, by writing under his hand addressed to the Central Government, resign his office at any time:

Provided that the Member shall, unless he is permitted by the Central Government to relinquish office sooner, continue to hold office until the expiry of three months from the date of receipt of such notice or until a person duly appointed as a successor enters upon his office or until the expiry of his term of office, whichever is the earliest.

- 7. Removal of Member from office.—The Central Government may, on the recommendation of a Committee constituted by it in this behalf, remove from office any Member, who—
- (a) has been adjudged as an insolvent; or
- (b) has been convicted of an offence which, in the opinion of the Central Government, involves moral turpitude; or
- (c) has become physically or mentally incapable of acting as such a Member; or
- (d) has acquired such financial or other interest as is likely to affect prejudicially his functions as a Member; or
- (e) has so abused his position as to render his continuance in office prejudicial to the public interest:

Provided that where a Member is proposed to be removed on any ground specified in clauses (b) to (e), the Member shall be informed of the charges against him and given an opportunity of being heard in respect of those charges:

Provided further that the Chairperson or member of the National Company Appellate Tribunal shall be removed from office in consultation with the Chief Justice of India.

8. Procedure for inquiry of misbehavior or incapacity of the Member.—

- (1) If a written complaint is received by the Central Government, alleging any definite charge of misbehavior or incapacity to perform the functions of the office in respect of a Chairman, Vice-Chairman, Chairperson, Vice-Chairperson, President, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member, the Ministry or Department of the Government of India under which the Tribunal, Appellate Tribunal or, as the case may be, Authority is constituted or established, shall make a preliminary scrutiny of such complaint.
- (2) If on preliminary scrutiny, the Ministry or Department of the Government of India under which the Tribunal, Appellate Tribunal or, as the case may be, Authority is constituted or established, is of the opinion that there are reasonable grounds for making an inquiry into the truth of any misbehavior or incapacity of a Chairman, Vice-Chairman, Chairperson, Vice-Chairman, President, President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member, it shall make a reference to the Committee constituted under rule 7 to conduct the inquiry.
- (3) The Committee shall complete the inquiry within such time or such further time as may be specified by the Central Government.
- (4) After the conclusion of the inquiry, the Committee shall submit its report to the Central Government stating therein its findings and the reasons therefor on each of the charges separately with such observations on the whole case as it may think fit.
- (5) The Committee shall not be bound by the procedure laid down by the Code of Civil Procedure, 1908 (5 of 1908) but shall be guided by the principles of natural justice and shall have power to regulate its own procedure, including the fixing of date, place and time of its inquiry.
- 9. Term of office of Member.—Save as otherwise provided in these rules, the Chairman, Chairperson, President, Vice-Chairman, Chairman, Chairm
- 10. Casual vacancy.—(1) In case of a casual vacancy in the office of,—

- (a) the Chairman, Chairperson, President, or Presiding Officer of the Security Appellate Tribunal, the Central Government shall have the power to appoint the senior most Vice-Chairperson or Vice-Chairman, Vice-President or in his absence, one of the Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member, or Member of the Tribunal, Appellate Tribunal or, as the case may be, Authority to officiate as Chairperson, Chairman, President or Presiding Officer.
- (b) the Chairperson of the Debts Recovery Appellate Tribunal, the Central Government shall have power to appoint the Chairperson of another Debts Recovery Appellate Tribunal to officiate as Chairperson and in case of a casual vacancy in the office of the Presiding Officer of the Debts Recovery Tribunal, the Chairperson of the Debts Recovery Appellate Tribunal shall have power to appoint the Presiding Officer of another Debts Recovery Appellate Tribunal to officiate as Presiding Officer.
- 11. Salary and allowances.—(1) The Chairman, Chairperson or President of the Tribunal, Appellate Tribunal or, as the case may be, Authority or the Presiding Officer of the Security Appellate Tribunal shall be paid a salary of Rs. 2,50,000 (fixed) and other allowances and benefits as are admissible to a Central Government officer holding posts carrying the same pay.
- (2) The Vice-Chairman, Vice-Chairperson, Vice-President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or, as the case may be, Member shall be paid a salary of Rs. 2,25,000 and shall be entitled to draw allowances as are admissible to a Government of India Officer holding Group 'A' post carrying the same pay.
- (3) A Presiding Officer of the Debt Recovery Tribunal or a Presiding Officer of the Industrial Tribunal constituted by the Central Government shall be paid a salary of Rs.1,44,200 2,18,200 and shall be entitled to draw allowances as are admissible to a Government of India officer holding Group 'A' post carrying the same pay.
- (4) In case of a person appointed as the Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law

Member, Revenue Member, Technical Member or Member, as the case may be, is in receipt of any pension, the pay of such person shall be reduced by the gross amount of pension drawn by him.

- 12. Pension, Gratuity and Provident Fund.—(1) In case of a serving Judge of the Supreme Court, a High Court or a serving Judicial Member of the Tribunal or a member of the Indian Legal Service or a member of an organised Service appointed to the post of the Chairperson, Chairman, President or Presiding Officer of the Security Appellate Tribunal, the service rendered in the Tribunal, Appellate Tribunal or, as the case may be, Authority shall count for pension to be drawn in accordance with the rules of the service to which he belongs and he shall be governed by the provisions of the General Provident Fund (Central Services) Rules, 1960 and the Contribution Pension System.
- (2) In all other cases, the Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member shall be governed by the provisions of the Contributory Provident Fund (India) Rules, 1962 and the Contribution Pension System.
- (3) Additional pension and gratuity shall not be admissible for service rendered in the Tribunal, Appellate Tribunal or, as the case may be, Authority.
- 13 Leave.—(1) The Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member, Presiding Officer or a Member shall be entitled to thirty days of earned Leave for every year of service.
- (2) Casual Leave not exceeding eight days may be granted to the Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member or Technical Member, Presiding Officer or a Member in a calendar year.
- (3) The payment of leave salary during leave shall be governed by rule 40 of the Central Civil Services (Leave) Rules, 1972.
- (4) The Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member shall be entitled to encashment of leave in respect of the earned Leave standing to his credit, subject to the condition that maximum leave encashment, including the amount received at the time of retirement from previous service shall not in any case exceed the prescribed limit under the Central Civil Service (Leave) Rules, 1972.

14. Leave sanctioning authority.—(1) Leave sanctioning authority,—

- (a) for the Vice-Chairman, Vice-Chairperson, Vice-President, Presiding Officer of the Debts Recovery Tribunal and Industrial Tribunal, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member shall be Chairman, Chairperson or as the case may be, President; and
- (b) for the Chairman, Chairperson, Presiding Officer of Security Appellate Tribunal or President, shall be the Central Government, who shall also be sanctioning authority for Accountant Member, Administrative Member, Judicial Member, Expert Member or Member in case of absence of Chairman, Chairperson, Presiding Officer of Security Appellate Tribunal or President.
- (2) The Central Government shall be the sanctioning authority for foreign travel to the Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Technical Member, Presiding Officer or a Member.
- 15. House rent allowance. The Chairman, Chairperson, President, Vice-Chairman, Vi
- 16.Transport allowance.—The Chairman, Chairperson, President, Vice-Chairman, Vice-Chairperson, Vice-President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Technical Member, Presiding Officer or Member shall be entitled to the facility of staff car for journeys for official and private purposes in accordance with the facilities as are admissible to Group 'A' Officer of the Government of India of a corresponding status as per the provisions of Staff Car Rules.
- 17. Declaration of Financial and other Interests.—The Chairman, Chairperson, President, Vice-Chairman, Vice-Chairman, Vice-Chairperson, Vice-President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Technical Member, Presiding Officer or Member shall, before entering upon his office, declare his assets, and his liabilities and financial and other interests.
- 18. Other conditions of service.—(1) The terms and conditions of service of a Chairman, Chairperson, President, Vice-Chairman, Vice- Chairperson, Vice- President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Technical Member, Presiding Officer or Member with respect to which no express provision has been made in these rules, shall be such as are admissible to a Group 'A' Officer of the Government of India of a corresponding status.

- (2) The Chairman, Chairperson, President, Vice-Chairman, Vice- Chairperson, Vice- President, Administrative Member, Judicial Member, Expert Member, Technical Member, Presiding Officer or Member shall not practice before the Tribunal, Appellate Tribunal or Authority after retirement from the service of that Tribunal, Appellate Tribunal or, as the case may be, Authority.
- (3) The Chairman, Chairperson, President, Vice-Chairman, Vice- Chairperson, Vice- President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Technical Member, Presiding Officer or Member shall not undertake any arbitration work while functioning in these capacities in the Tribunal, Appellate Tribunal or Authority.
- (4) The Chairman, Chairperson, President, Vice-Chairman, Vice-Chairman, Vice-President, Presiding Officer, Accountant Member, Administrative Member, Judicial Member, Expert Member, Law Member, Revenue Member, Technical Member or Member of the Tribunal, Appellate Tribunal or, as the case may be, Authority shall not, for a period of two years from the date on which they cease to hold office, accept any employment in, or connected with the management or administration of, any person who has been a party to a proceeding before the Tribunal, Appellate Tribunal or, as the case may be, Authority:

Provided that nothing contained in this rule shall apply to any employment under the Central Government or a State Government or a local authority or in any statutory authority or any corporation established by or under any Central, State or Provincial Act or a Government company as defined in clause (45) of section 2 of the Companies Act, 2013 (18 of 2013).

- 19. Oaths of office and secrecy.—Every person appointed to be the Chairman, Chairperson, President, Vice-Chairman, Vice-Chairman, Vice-Chairman, Vice-President, Accountant Member, Administrative Member, Judicial Member, Expert Member, Technical Member, Presiding Officer or Member shall, before entering upon his office, make and subscribe an oath of office and secrecy in Forms I and II annexed to these rules.
- 20. Power to relax.—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order for reasons to be recorded in writing relax any of the provisions of these rules with respect to any class or category of persons.
- 21. Interpretation.—If any question arises relating to the interpretation of these rules, the decision of the Central Government thereon shall be final.
- 22. Saving. Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, Scheduled Tribes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

FORM I

(See rule 19)

Form of Oath of Office for Chairman/Vice-Chairman/ Chairperson/ Vice-Chairperson/ President/ President/ Officer/Administrative Member/Judicial Member/ Expert Member/Law Member/Revenue Member/Technical Member, /Member of the (Name of the Tribunal/Appellate Tribunal/Authority)

I, A. B., having been appointed as Chairman/Vice-Chairman/ Chairperson/ Vice-Chairperson/ President/Vice-President/ Presiding Officer/ Accountant Member/ Administrative Member, Judicial Member/ Expert Member / Law Member/ Revenue Member/ Technical Member/ Member of the (Name of the Tribunal/Appellate Tribunal/Authority

do solemnly affirm/do swear in the name of God that I will faithfully and conscientiously discharge my duties as the Chairman/Vice-Chairman/ Chairperson/ Vice-Chairperson/ President/Vice-President/ Presiding Officer/ Accountant Member/ Administrative Member/ Judicial Member/ Expert Member / Law Member/ Revenue Member/ Technical Member/ Member (Name of the Tribunal/Appellate Tribunal/Authority) to the best of my ability, knowledge and judgment, without fear or favour, affection or ill-will and that I will uphold the Constitution and the laws of land.

FORM II

(See rule 19)

Form of Oath of Secrecy for Chairman/Vice-Chairman/ Chairperson/ Vice-Chairperson/ President/Vice-President/ Presiding Officer / Accountant Member/ Administrative Member/ Judicial Member/ Expert Member / Law Member/ Revenue Member/ Technical Member / Member of the (Name of Tribunal/Appellate Tribunal/Authority

I, A. B., having been appointed as the Chairman/Vice-Chairman/ Chairperson/ Vice-Chairperson/ President/Vice-President/ Presiding Officer/Member of the (Name of Tribunal/Appellate Tribunal/Authority), do solemnly affirm/do swear in the name of God that I will not directly or indirectly communicate or reveal to any person or persons any matter which shall be brought under my consideration or shall become known to me as Chairman/Vice-Chairman/ Chairperson/ Vice-Chairperson/ President/Vice-President/ Presiding Officer / Accountant Member/ Administrative Member, Judicial Member/ Expert Member / Law Member/ Revenue Member/ Technical Member / Member of the said (Name of Tribunal/Appellate Tribunal/Authority) except as may be required for the due discharge of my duties as the Chairman/Vice-Chairperson/ Vice-Chairperson/ President/Vice-President/ Presiding Officer/Member.

SCHEDULE

			- БСПЕД			· 150	
N	l, 0.	Name of Tribunal, Appellate Tribunal or Authority.	Qualification for appoint- ment of Chairperson, Chairman, President, Vice-	Composition of Search- cum-Selection Committee	Term of Office	Maximum age for holding	
		Contract Con	Chairperson, Vice- Chairman, Vice-President, Presiding Officer, Accoun-	And to		Office (in years)	
			taut Member, Adminis- trative Member, Judicial Member, Expert Member or Technical Member or Member.		Test to	15.10 (1)	
(1).	(2)	(3)	(4)	(5)	(6)	
1		Industrial Tribunal constituted by the Central Government under the Industrial	A person shall not be qualified for appointment as Presiding Officer, unless he, -	Committee for the post of the Presiding Officer, -	Three Years	Presiding Officer Sixty- five years of age	
		Disputes Act, 1947 (14 of 1947)	(a) is, or has been, or is qualified to be, a Judge of a High Court; or	(i) a person to be nominated by the Central Government- chairperson;		years of age	
			(b) he has, for a period of not less than three-years, been a District Judge or an Additional District Judge; or	(ii) Secretary to the Government of India, Ministry of Labour and Employment-member;			
			(c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty years in	(iii) Secretary to the Government of India to be nominated by the Central Government-member;			
			economics, business, commerce, law, finance, management, industry, public affairs, administration, labour	(iv) two experts to be nominated by the Central Government- members.			
		· · ·	relations, industrial disputes or any other matter which in the opinion of the Central Government is useful to the Industrial Tribunal,				
2.		Income-tax Appellate Tribunal under the Income-tax Act, 1961 (43 of 1961)	(1) A person shall not be qualified for appointment as President unless he is a sitting or retired Judge of a High	(A) Scarch-cum-Selection Committee for the post of the President and Vice-President,	Three Years	President- Sixty-five years	
		k	Court and who has completed not less than seven years of service as a Judge in a High Court or a Vice-President of	(i) a sitting Judge of Supreme Court to be nominated by the Chief Justice of India- chairperson;		Vice- President- Sixty-two	
			the Income-tax Appellate Tribunal. (2) The Central Government	(ii) the President, Income-tax Appellate Tribunal-member; and		years Member-	
• .			may appoint one or more members of the Income-tax. Appellate Tribunal to be the Vice-President or, as the case	(iii) the Secretary to the Government of India, Ministry of Law and Justice (Department of Legal		Sixty-two years	
		·	may be, Vice-Presidents thereof.	Affairs)- member. (B) Search-cum-Selection			
			(3) A person shall not be qualified for appointment as a Judicial Member, unless, —	Committee for the Accountant Member and Judicial Member,			
	1_		(a) he has for at least ten years		·, · · · · · /,		

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		held a judicial office in the territory of India; or	of Law and Justice	r	
		(b) he has been a member of the Indian Legal Service and has held a post in Grade II of the Service or any equivalent or higher post for at least three years; or	d (ii) Secretary to the f Government of India, t Ministry of Law and Justice		
		(c) he has been an advocate for at least ten years;	tax Appellate Tribunal -		
		(4) A person shall not be qualified for appointment as an Accountant Member, unless, —	(iv) such other persons, if any, not exceeding two, as the Minister of Law and Justice		
		(i) he has for at least ten years been in the practice of accountancy,	may appoint-member.		
		(a) as a chartered accountant under the Chartered Accountants Act, 1949 (38 of 1949); or			
		(b) as a registered accountant under any law formerly in force; or partly as such registered accountant and partly as a chartered accountant; or			
		(ii) he has been a member of the Indian Revenue Service (Income-tax Service Group 'A') and has held the post of Additional Commissioner of Income-tax or any equivalent or higher post for at least three years.			
3.	The Customs, Excise and Service Tax Appellate Tribunal under the Customs	(1) A person shall not be qualified for appointment as President unless, -	(A) Search-cum- Selection Committee for the post of President, -	Three Years	President Sixty-seven years
	Act, 1962 (52of 1962)	(a) he is or has been a Judge of a High Court; or (b) he is the member of the Appellate Tribunal.	(i) Chief Justice of India or a Judge of the Supreme Court of India as nominated by the Chief Justice of India as chairperson;		Member- Sixty-two years
		(2) A person shall not be qualified for appointment as a Judicial Member, unless,	(ii) Secretary to the Government of India,		Ì
		held a judicial office in the territory of India; or	Department of Revenue- member (iii) Secretary to the Government of India,		
		(b) he has been a member of the Indian Legal Service and has held a post in Grade-I of that Service or any equivalent or higher post for at least	Ministry of Law and Justice (Department of Legal Affairs) member; (iv) Secretary to the		
		(c) he has been an advocate for at least ten years	Government of India, Department of Personnel and Training-member. (B) Search- cum- Selection		
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		qu	A person shall not be alified for appointment as a	Judicial Member	of ·	
		has inc (C)	chnical Member unless he s been a member of the dian Revenue Service ustoms and Central Excise	Court as nominated by t Chief Justice of Indi	ne	
		hel Co Cer equ	mmissioner of Customs or ntral Excise or any aivalent or higher post for	(ii) Secretary to the Government of Indi Ministry of Finance	a,	
		ath	east three years.	Revenue) member; (iii) Secretary to the Government of Indian Ministry of Law and the Control of	ne a,	
			in the second of	Justice (Department of Legal Affairs) -member; (iv) President of the Customs, Excise an	e d	
				Service Tax Appellat Tribunal member; and (v) such other persons, no exceeding two, as the Central Government may	t	
				nominate- member; (C). Search-cum-Selection Committee for the post of Technical member,		
				(i) Cabinet Secretary to the Government of India chairperson;		
				(ii) Secretary to the Government of India, Ministry of Finance (Department of Revenue)-member;	1 '	
				(iii) Secretary to the Government of India, Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) – member;		
4.	A II			(iv) Secretary to the Government of India, Ministry of Law (Department of Legal Affairs) - member.		
7	Appellate Trib under the Smug and Foreign Excha Manipulators (Forfeiture Property) Act, 1	glers Appell ange person qualifie of Suprem	he Chairman of the ate Tribunal shall be a who is or has been or is ded to be a Judge of a local court or a Judge of a J	(A) Search-cum- Selection Committee for the post of Chairman, - i) Chief Justice of India or a udge of the Supreme Court	Years	Chair- person Sixty-five years
	(13 of 1976)	(2) The Appellation person Joint	he Member of the ate Tribunal shall be a not below the rank of Secretary to the ment of India.	of India as nominated by the Chief Justice of India hairperson; ii) Secretary to the Covernment of India Department of Revenue)- member:	· :	Member Sixty-two years
.,			ment of India.	Department of Revenue)-		

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	0		THE GAZETTE OF INDI	A: EXTRAORDINARY	[Part II	SEC. 3(i)]
				(iii) Secretary to the Government of India, Ministry of Law and Justice (Department of Legal Affairs)- member;		
•				(iv) Secretary to the Government of India, Department of Personnel and Training- member.		
			•	(B) Search-cum-Selection Committee for the post of Member, - (i) Cabinet Secretary -		
				chairperson, (ii) Secretary to the Government of India, Department of Personnel and Training- member;		
				(iii) Secretary to the Government of India (Department of Revenue) - member;		,
				(iv) two Secretaries to the Government of India to be nominated by the Central Government - members.		
5.		Central Administrative Tribunal under the Administrative Tribunal Act, 1985	(1) A person shall not be qualified for appointment as the Chairman, unless he, — (a) is, or has been, or is	Committee for the post of Chairman and Judicial	Three Years	Chairman Sixty-eight years
		(13 of 1985).	qualified to be, a Judge of a High Court; or	(i) Chief Justice of India or his nominee-chairperson;		Member - Sixty-five
			(b) has, for a period of not less than three years, held office as Administrative Member or Judicial Member in the Central Administrative Tribunal;	(ii) Chairman of the Central Administrative Tribunal, Principal Bench - member; (iii) Secretary to the Government of India, (Department of Personnel and		years
			(c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty years in	Training)- member; (iv) Secretary to the Government of India, Ministry of Law and Justice -member;		
			economics, business, commerce, law, finance, accountancy, management, industry, public affairs or administration, or any other matter which in the opinion of the Central Government is	(e) one expert, to be nominated by the Central Government of Indiamember. (B) Search-cum-Selection Committee for the post of		
	1000		useful to the Central Administrative Tribunal. (2). A person shall not be qualified for appointment,—	Administrative Member, (a) a person to be nominated by the Central Government - chairperson;		,
-			(a) as a Judicial Member, unless he, - (i) is, or has been, or is	(b) Chairman of the; Central Administrative Tribunal - member;		

- qualified to be, a Judge of a High Court; or
- (ii) has, for at least one year, held the post of Secretary to the Government of India in the Department of Legal Affairs or the Legislative Department including Member —Secretary, Law Commission of India; or
- (iii) has, for at least two years, held a post of Additional Secretary to the Government of India in the Department of Legal Affairs or Legislative Department; or
- (iv) has, for at least ten years, held a judicial office in the territory of India.
- (b) as an Administrative Member, unless he, -
- (i) has, for at least one year, held the post of Secretary to the Government of India or any other post under the Central Government or a State Government and carrying the scale of pay which is not less than that of a Secretary to the Government of India for at least one year; or
- (ii) has, for at least two years, held a post of Additional Secretary to the Government of India, or any other post under the Central or State Government carrying the scale of pay which is not less than that of Additional Secretary to the Government of India at least for a period of two years:

Provided that the officers belonging to the All-India services who were or are on Central deputation to a lower post shall be deemed to have held the post of Secretary or Additional Secretary, as the case may be, from the date such officers were granted. proforma promotion or actual promotion whichever is earlier to the level of Secretary or Additional Secretary, as the case may be, and the period spent, on Central deputation after such date shall count for qualifying service for the purpose of this clause.

- (c) Secretary to the Government of India, (Department of Personnel and Training)- member;
- (d) Sceretary to the Government of India, Ministry of Law and Justice member;
- (e) one expert, to be nominated by the Government of India member.

6.	Railway Claims Tribunal under the Railway Claims Tribunal Act, 1987 (54 of 1987)	(1) A person shall not be qualified for appointment as the Chairman, unless he, — (a) is, or has been, or is qualified to be a Judge of a High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairman, Judicial Member or Technical Member, as the case may be; or (c) is a person of ability, integrity, and standing, and having a special knowledge of, and professional experience of not less than twenty-five years	(A) Selection Committee consisting for the post of the Chairman, Vice-Chairman (Judicial) or Member (Judicial): - (i) Chief Justice of India or his nominee- chairperson; (ii) Chairman or Member (Traffic) of the Railway Board-member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts who should have knowledge and experience of Claims and	Three Years	Chairman-Sixty-seven years Vice-Chairman-Sixty-five years Member Sixty-two years
,		in claims and commercial matters relating to railways. (2) A person shall not be qualified for appointment as the Vice-Chairman (Judicial), unless he, —	Commercial matters pertaining to Railways to be nominated by the Central Government-members. (B) Search-cum-Selection		
		(a) is, or has been, or is qualified to be, a Judge of a High Court; or	Committee for the post of the Vice-Chairman (Technical) or Member (Technical),	- Land of the state of the stat	
		(b) has been a member of the Indian Legal Service and has held a post in Grade I of that Service or any higher post for at least five years; or	(i) a person to be nominated by the Central Government- chairperson; (ii) Chairman or Member (Traffic) of the Railway		
		(c) has, for at least five years, held a civil judicial post carrying a scale of pay which is not less than that of a Joint Secretary to the Government of India; or	Board- member; (iii) Secretary to the Government of India to be nominated by the Central Government- member;		
		(d) has, for a period of not less than three years, held office as a Judicial Member.	(iv) two experts with knowledge and experience of Claims and Commercial matters relating to Railways		
		(3) A person shall not be qualified for appointment as the Vice-Chairman (Technical), unless he, —	to be nominated by the Central Government members.		
		(a) has, for a period of not less than three years, held office as a Technical Member;			
		(b) has, for at least five years, held a post under a railway administration carrying a scale of pay which is not less than that of a Joint Secretary to the Government of India and has adequate knowledge of rules and procedure of, and experience in, claims and commercial matters relating to railways.			

	a i Profesional States (Section 1997) Section 1997 (Section 1997) Section 1997 (Section 1997)	(4) A person shall not be qualified for appointment as a Judicial Member, unless he, -		1	
		(a) is, or has been, or is qualified to be, a Judge of a High Court;			
		(b) has, for at least ten years, held a judicial office in the territory of India.			113 1111
		(5) A person shall not be qualified for appointment as a Technical Member unless he is a person of ability, integrity and standing having special knowledge of rules and procedure of, and experience in, claims and commercial matters relating to railways of not less than twenty years.			· .
7.	Securities Appellate Tribunal under the Securities Exchange Board of India Act, 1992 (15 of 1992)	(1) A person shall not be qualified for appointment as the Presiding Officer or a Judicial Member of the Securities Appellate Tribunal,	(A) The Presiding Officer and Judicial Member of the Tribunal shall be appointed by the Central Government in consultation with the Chief Justice of India or his	Three Years	Presiding Officer Seventy years Member —
		unless he,— (a) in the case of the Presiding Officer, is, or has been, a Judge of the Supreme Court or a Chief Justice of a High Court or a Judge of a High Court for at least seven years;	nominec. (B) Search-cum-Selection Committee for the post of Technical Member, - (i) Presiding Officer, Securities Appellate		Sixty-seven years
		(b) in the case of a Judicial Member, is, or has been, a Judge of a High Court for at least five years; or (c) in the case of a Technical	Tribunal—chairperson; (ii) Secretary to the Government of India (Department of Economic Affairs) – member;		
		Member,— (i) is, or has been, an Additional Secretary or Secretary in the Ministry or Department of the Central	(iii) Secretary to the Government of India, (Department of Financial Services) - member, and (iv) Secretary to the		
		Government or any equivalent post in the Central Government or a State Government; or	Government of India, in the Legislative Department or Department of Legal Affairs -member.		
		(ii) is a person of proven ability, integrity and standing having special knowledge and professional experience, of not less than fifteen years, in financial sectors including			
		securities market or pension funds or commodity derivatives or insurance. (2) A Member or Part time			
		Member of the Board or the Insurance Regulatory and			

			A : EXTRAORDINARY	LAKI	II—SEC. 3(i)]
	,	Development Authority or the			
		Pension Fund Regulatory and		,	
- .		Development Authority, or	• •		,
	·	any person at senior		-	İ
- [- 1	management level equivalent		1	1
		to Executive Director in the		-	
į.	:	Board or in such Authorities,			
1.		shall not be appointed as			
Ì		Presiding Officer or Member			· ·
	,	of the Securities Appellate			
1	••	Tribunal, during his service or			
		tenure as such with the Board			
		or with such Authorities, as		İ	
1		the case may be, or within two			
		years from the date on which			
		he ceases to hold office as			
	,	such in the Board or in such Authorities.			1
1			A.		
		(3), The Presiding Officer or			1
		Member of the Securities	· ·		}
		Appellate tribunal shall be a			1
		person who does not have any		1	
		financial or other interest as			
		are likely to prejudicial affect their functions as such	•		1
1		their functions as such Presiding Officer or Member.			
8	. Debts' Recovery				
1 °	. Debts Recovery Tribunal under the	A person shall not be qualified	Search-cum-Selection	Three	Presiding
	Recovery of Debts	for appointment as Presiding Officer of the Debts Recovery	Committee for the post of	Years	Officer -
	Due to Banks and	Tribunal, unless he,—	Presiding Officer of the Debts		Sixty-five
İ	Financial Institutions		Recovery Tribunal,—		years
	Act, 1993 (51 of	(a) is, or has been, or is	(i) Chief Justice of India or		1
	1993)	qualified to be, a District	his nominee-chairperson;		
		Judge; or	(ii) Secretary to the	1	
		(b) is a person of ability,	Government of India,	Ì	
		integrity and standing, and	Ministry of Finance		·
		having special knowledge of,	(Department of Economic		
1.	•	and professional experience of	Affairs)- member;	′	
		not less than twenty years in	777		
		economics, business,	(iii) Secretary to the		
		commerce, law, finance,	Government of India,		1 1
		accountancy, management,	Ministry of Law and Justice- member;	}] . [
1	·	industry, public affairs,	[
		administration, banking, debt	(iv) Governor of the Reserve]
}		recovery or any other matter, which in the opinion of the	Bank or the Deputy Governor		
]		Central Government is useful	of the Reserve Bank of India		
		to the Debt Recovery Tribunal.	nominated by the Governor of		
	1	The art of the state of the sta	the Reserve Bank of India- member; and		
ĺ					
	1		(v)Secretary to the		
] . [Government of India or	į	
{			Additional Secretary to the		
			Government of India,		. 1
			Ministry of Finance,		
			(Department of Financial	l	
9.	Debts Recovery	A person shall not be qualified	Services)- member.		
	Appellate Tribunal		Search-cum-Selection	Three	Chairperson-
	under the Recovery of		Committee for the Chair-		Seventy years
	Debts Due to Banks		person of the Debts Recovery Appellate Tribunal,—		ļ
	and Financial		Appendic Alibinal,	į	
	Y.				

Tribunal under the Airport Authority of India Act. 1994(55 of 1994) Tribunal under the Airport Authority of India Act. 1997 (24 of 1997) Tribunal under the Airport Authority of India Act. 1997 (24 of 1997) Tribunal under the Airport Authority of India Act. 1997 (24 of 1997) Tribunal under the Airport Authority of India Act. 1997 (24 of 1997) Tribunal under the Airport Authority of India Act. 1997 (24 of 1997) Tribunal under the Airport Authority of India Act. 1997 (24 of 1997) Tribunal under the Airport Authority of India Act. 1997 (24 of 1997) Tribunal under the Airport Authority of India Act. 1997 (24 of 1997) Tribunal under the Airport Authority of India Act. 1997 (24 of 1997) Tribunal under the Airport Authority of India Act. 1997 (24 of 1997) Tribunal under the Airport Authority of India Act. 1997 (24 of 1997) Tribunal under the Airport Authority of India Act. 1997 (24 of 1997) Tribunal under the India India India Act. 1997 (24 of 1997) Tribunal under the India I	F .11.1	II—खण्ड 3(i)]	भारत का राजपत्र :			J.J.
(b) has been a member of the Indian Legal Service and has held a post in Grade I of this service; or (c) has held office as the Presiding Officer of a Debts Recovery Wibunal; for at least three years. (ii) Secretary to the Government of India, Ministry of Isaw and Justice-member; and (v) Secretary to the Government of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Governor of the Reserve Bank of India nominated by the Central Governor of the Reserve Bank of India nominated by the Central Governor of the Reserve Bank of India nominated by the Central Governor nominated by the Central Governor nominated by the Central Governor nominated by the Central Governor nominated by the Central Governor nominated by the Central Governor nominated by the Central Governor nominated by the Central Governor nominated by the Central Governor nominated by the Central Governor nominated by the Central Governor nominated by the Central Governor nominated by the Central Governor nominated by the Central Governor nominated by the Central Governor nominated by the Central Governor nom			qualified to be, a Judge of a	his nominee- chairperson;		5
Presiding Officer of a Debts Recovery Phinual for at least three years. Presiding Officer of a Debts Recovery Phinual for at least three years.			(b) has been a member of the Indian Legal Service and has held a post in Grade I of that	Government of India, Ministry of Finance (Department of Economic		
Bank or the Deputy Governor of the Reserve Bank of India nominated by the Governant of the Reserve Bank of India nominated by the Government of India or Additional Secretary to the Government of India or Additional Secretary to the Government of India or Additional Secretary to the Government of India or Additional Secretary to the Government of India or Additional Secretary to the Government of India or Additional Secretary to the Government of India or Additional Secretary to the Government of India or Additional Secretary to the Government of India or Additional Secretary to the Government of India or Additional Secretary to the Government of India or Appellate Tribunal,— (a) is, or has been, or is qualified to be, a judge of allipk Court; or (b) is a person of ability, integrity and standing, and having special knowledge of and professional experience of not less than twenty-They years in economics, business, commerce, law, finance, accountancy, management industry, public affairs, administration or any other matter which in the opinion of the Central Government, is useful to the Appellate Tribunal. 11. Telecom Disputes and Appellate Tribunal tunder the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) 11. Telecom Disputes (b) is, or has been, or is qualified for appointment as Chairperson, and appellate Tribunal tunder the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) 11. Telecom Disputes (c) is, or has been, or is qualified to be, a Judge of Supreme Court, or (b) is, or has been, or is qualified to be, a Judge of Supreme Court, or (c) has, for a period of not less than three years held office as Member; or (d) is a person of ability, finite for the post of the Chairperson, — (ii) Secretary to the Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be n			Presiding Officer of a Debts Recovery Tribunal for at least	Government of India, Ministry of Law and Justice-		
the Reserve Bank of India member; and (v) Secretary to the Government of India or Additional Secretary to the Government of India, Ministry of Finance, (Department of Financial Services) member. 10. Airport Appellate Tribunal under the Airport Authority of India Act. 1994(55 of 1994) 11. Telecom Disputes Settlement and Appellate Tribunal. 11. Telecom Disputes Settlement and Appellate Tribunal. 11. Telecom Disputes Settlement and Appellate Tribunal. 11. Telecom Disputes Settlement and Appellate Tribunal. 11. Telecom Regulatory Authority of India Act, 1997 (24 of 1997) 11. Telecom Committee for the post of Chairperson of Airport Appellate Tribunal. 11. Telecom Disputes Settlement and Appellate Tribunal. 12. (1) A person shall not be qualified for appointment as Chairperson, unless he,— (a) is, or has been, or is qualified for appointment as Chairperson, unless he,— (a) is, or has been, or is qualified to be, a Judge of Supreme Court, or (b) is, or has been, or is qualified to be, a Judge of Supreme Court, or (c) has, for a period of not less than three years held office as Member; or (d) is a person of ability, integrity to the Government of India (Department of Sixty-five years and many polarity of India Act, 1997 (24 of 1997) 10. Chairperson Committee for the post of Civil Aviation-member; (ii) Secretary to the Government of India or his nominee-chairperson, (ii) Series and of India or his nominee-chairperson, (iii) Secretary to the Government of India or his nominee-chairperson, (iii) Secretary to the Government of India or his nominee-chairperson, (iii) Secretary to the Government of India or his nominee-chairperson, (iii) Secretary to the Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Centra				Bank or the Deputy Governor of the Reserve Bank of India		
Additional Secretary to the Government of India, Ministry of Financial Services)-member. A person shall not be eligible for appointment as Chairperson, unless he;— (a) is, or has been, or is qualified to be, a judge of a High Court; or (b) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in economics, business, commerce, law, finance, accountancy, management industry, public affairs, administration or any other matter which in the opinion of the Central Government, is useful to the Appellate Tribunal. 11. Telecom Disputes Settlement and Appellate Tribunal. 11. Telecom Central Government, is useful to the Appellate Tribunal. 11. Telecom Central Government, is useful to the Appellate Tribunal. 11. Telecom Disputes Settlement and Appellate Tribunal. 11. Telecom Central Government, is useful to the Appellate Tribunal. 11. Telecom Central Government, is useful to the Appellate Tribunal. 11. Telecom Disputes Settlement and Appellate Tribunal. 11. Telecom Central Government, is useful to the Appellate Tribunal. 11. Telecom Central Government, is useful to the Appellate Tribunal. 11. Telecom Central Government, is useful to the Appellate Tribunal. 11. Telecom Central Government, is useful to the Appellate Tribunal. 11. Telecom Central Government, is useful to the Appellate Tribunal. 11. Telecom Central Government, is useful to the Appellate Tribunal. 11. Telecom Central Government as Central G	,			the Reserve Bank of India - member; and (v) Secretary to		
10. Airport Appellate Tribunal under the Airport Authority of India Act. 1994(55 of 1994) A person shall not be eligible for appointment as Chairperson, unless he,—India Act. 1997 (24 of 1997) A person shall not be eligible for appointment as Airport Authority of India Act, 1997 (24 of 1997) A person shall not be eligible for appointment as Chairperson, unless he,—India Act, 1997 (24 of 1997) A person shall not be eligible for appointment as Chairperson, unless he,—India Act, 1997 (24 of 1997) A person shall not be eligible for appointment as Chairperson, unless he,—India Act, 1997 (24 of 1997) A person shall not be eligible for appointment as Chairperson, unless he,—India Act, 1997 (24 of 1997) A person shall not be can be en, or is qualified to be, a Judge of Surreme Couri; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years held office as Member; or (d) is a person of ability, for the Courtal Covernment of India to be nominated by the Central Government of India (Department of Three Years Seventy years) Chairperson, Committee for the post of the Chairperson, unless he,—India Act, 1997 (24 of 1997) A person shall not be can be en, or is qualified to be, a Judge of Supreme Couri; or (b) is, or has been, Chief Justice of India or his nominee-chairperson,—India (Department of Telecommunications) A person of ability, for the Government of India, Ministry of Civil Aviation member; (iii) Secretary to the Government of India (Department of India to be nominated by the Central Covernment of India to be nominated by the Central Covernment of India to be nominated by the Central Covernment of India to be nominated by the Central Covernment of India to be nominated by the Central Covernment of India to be nominated by the Central Covernment of India to be nominated by the Central Covernment of India to be nominated by the Central Covernment of India to be nominated by the Central Covernment of India to be nominated by the Central Covernmento				Additional Secretary to the Government of India, Ministry of Finance, (Department of Financial		
(a) is, or has been, of is qualified to be, a judge of a High Court; or (b) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in economics, business, commerce, law, finance, accountancy, management industry, public affairs, administration or any other matter which in the opinion of the Central Government, is useful to the Appellate Tribunal. (I) A person shall not be settlement and Appellate Tribunal under the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (I) Is, or has been, or is qualified to be, a Judge of Supreme Court, or (b) is, or has been, Chief Justice of a High Court, or (c) has, for a period of not less than three years held office as Member; or (d) is a person of ability, or has been of ability, integrity and standing, and thaving special knowledge of and professional experience of india, Ministry of India, Ministry of India to be nominated by the Central Government of India to be nomin	10.	Tribunal under the Airport Authority of	for appointment as Chairperson, unless he,—	Search-cum-Selection Committee for the post of Chairperson of Airport		Chairperso n-Sixty-two years
integrity and standing, and having special knowledge of and professional experience of not less than twenty-five years in economics, business, commerce, law, finance, accountancy, management industry, public affairs, administration or any other matter which in the opinion of the Central Government, is useful to the Appellate Tribunal. 11. Telecom Disputes (1) A person shall not be Settlement and Appellate Tribunal Chairperson, unless he,— under the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (a) is, or has been, or is qualified to be, a Judge of Justice of a High Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years held office as Member; or (d) is a person of ability, for ment of India to be nominated by the Central Government ment of India to be nominated by the Central Government of India or hence the control of the Central Government of the Central Government of Committee for the post of the Chairperson, — (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Telecommunications) — member; (iii) Secretary to the Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Government of India to be nominated by the Central Governm			qualified to be, a judge of a High Court; or	(i) a person to be nominated by the Central Government-		·
in economics, business, commerce, law, finance, accountancy, management industry, public affairs, administration or any other matter which in the opinion of the Central Government, is useful to the Appellate Tribunal. 11. Telecom Disputes Settlement and Appellate Tribunal (1) A person shall not be qualified for appointment as Chairperson, unless he,— (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years held office as Member; or (d) is a person of ability,			integrity and standing, and having special knowledge of,	(ii) Secretary to the Government of India, Ministry of		
industry, public affairs, administration or any other matter which in the opinion of the Central Government, is useful to the Appellate Tribunal. 11. Telecom Disputes Settlement and Appellate Tribunal under the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years held office as Member; or (d) is a person of ability,			in economics, business, commerce, law, finance,	ment of India to be nominated by the Central Government-		
useful to the Appellate Tribunal. (1) A person shall not be qualified for appointment as Settlement and Appellate Tribunal under the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (2) (3) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of India or his nominee-chairperson; (c) has, for a period of not less than three years held office as Member; or (d) is a person of ability, (1) A person shall not be Committee for the post of the Chairperson. (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Telecommunications) — member; (iii) Secretary to the Government of India to be nominated by the Central Government of Member Sixty-five years			industry, public affairs, administration or any other matter which in the opinion of	(iv) two experts, to be nominated by the Central Govern-		
Settlement and Appellate Tribunal under the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years held office as Member; or (d) is a person of ability, Committee for the post of the Chairperson, (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Telecommunications) member; (iii) Secretary to the Government of India to be nominated by the Central Government of		į.	useful to the Appellate Tribunal.	ment-inemners.		
Regulatory Authority of India Act, 1997 (24 of 1997) (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years held office as Member; or (d) is a person of ability, (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Telecommunications) member; (iii) Secretary to the Government of India to be nominated by the Central Governm	11.	Scttlement and Appellate Tribunal	qualified for appointment as	Committee for the post of the		Chairperson- Seventy years
(b) is, or has been, Chief Justice of a High Court; or (c) has; for a period of not less than three years held office as Member; or (d) is a person of ability, (d) is a person of ability,		Regulatory Authority of India Act, 1997 (24	qualified to be, a Judge of	his nominee-chairperson;		Sixty-five
than three years held office as Member; or (d) is a person of ability, (iii) Secretary to the Government of India to be nominated by the Central Government of India to be nominated by the Central Government members.			Justice of a High Court; or	ment of India, (Department of Telecommunications)		
(d) is a person of ability, Consument members	· .		than three years held office as	(iii) Secretary to the Government of India to be		
integrity and standing, and having special knowledge of, and professional experience of	. :		integrity and standing, and having special knowledge of,	nominated by the Central Government - member;	· .	

					1 SEC. 3(1)]
i	1 .	not less than twenty-five years	(iv) two experts, to be	1	
1	1	in economics, business,		1	
[·	I : : : : : : : : : : : : : : : : : : :		1	
					1
1	1.	accountancy, management,]	
1		industry, public affairs,	Committee for the post of	j	
1		administration,	Member, —	1	
		telecommunications or any	Weinber,		
ĺ	•	other matter which in opinion	(i) a person to be nominated		1
		of the Central Government is	by the Central Government-	1	
1		useful to the Telecom Disputes	chairperson;		
[.		Settlement and Appellate			
İ		Tribunal.	(ii) Secretary to the	1	
	:	Titoutai.	Government of India,	ŀ	
i		(2) A person shall not be	(Department of		
	.	qualified for appointment as	Telecommunications)-		
		Member unless he is a person	member;		
}	·	of ability, integrity and	member,		
	1	standing having special	(iii) Secretary to the	Ì	ĺ
1		1	Government of India to be		ľ
1			nominated by the Central		
	ļ ·	professional experience of, not	Government member;]	1
]		less than twenty years in			1
		economics, business,	(iv) two experts to be		
İ		commerce, law, finance,	nominated by the Central	1	
	1	accountancy, management,	Government members.	1	,
	İ	industry, public affairs,			
1		administration,		ľ	
		telecommunications or any			
ł		other matter which in opinion			
		of the Central Government is	•		
	ļ	useful to the Telecom Disputes		}	
ļ	•				
ì		Settlement and Appellate	1		
					Į.
		Tribunal.			
- 12,	Appellate Board under		(A) Search-cum-Selection for	Three	Chairman-
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be	(A) Search-cum-Selection for the post of the Chairman	Three	Chairman-
12.		Tribunal. (1) A person shall not be qualified for appointment as	the post of the Chairman,	Three Years	Sixty-seven
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, -	the post of the Chairman, Vice-Chairman or Judicial	J i	
. 12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate	J i	Sixty-seven
. 12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board,	J i	Sixty-seven
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board,	J i	Sixty-seven years Vice-
. 12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, - (i) Chief Justice of India or	J i	Sixty-seven years Vice- Chairman -
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, - (i) Chief Justice of India or his nominee- chairperson;	J i	Sixty-seven years Vice- Chairman - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, - (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the	J i	Sixty-seven years Vice- Chairman -
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, - (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India,	J i	Sixty-seven years Vice- Chairman - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, - (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial	J i	Sixty-seven years Vice- Chairman - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, - (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) -	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member -
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board.	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, - (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, - (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member;	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member -
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, - (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, - (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he,—	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) member; (iii) Secretary to the Government of India to be nominated by the Central	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he,— (a) is, or has been, or is	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, - (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he,— (a) is, or has been, or is qualified to be, a Judge of	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, - (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be nominated by the Central Government-member;	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he,— (a) is, or has been, or is	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he,— (a) is, or has been, or is qualified to be, a Judge of High Court; or	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, - (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be nominated by the Central	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he, (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for at least two years.	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for at least two years, held the office of Judicial	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be nominated by the Central Government-members.	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he, (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for at least two years, held the office of Judicial Member or a Technical	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be nominated by the Central Government-members. (B) Search-cum-Selection	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he, (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for at least two years, held the office of Judicial Member or a Technical Member, and has a degree in	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be nominated by the Central Government-members. (B) Search-cum-Selection Committee for the post of	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for at least two years, held the office of Judicial Member or a Technical Member, and has a degree in law with at least 12 years of	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be nominated by the Central Government-members. (B) Search-cum-Selection Committee for the post of Technical Mamber (Trade	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he, — (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for at least two years, held the office of Judicial Member or a Technical Member, and has a degree in law with at least 12 years of practice at bar or 12 years'	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be nominated by the Central Government-members. (B) Search-cum-Selection Committee for the post of Technical Member	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he,— (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for at least two years, held the office of Judicial Member or a Technical Member, and has a degree in law with at least 12 years of practice at bar or 12 years' experience in a State Judicial	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be nominated by the Central Government-members. (B) Search-cum-Selection Committee for the post of Technical Member (Pratent) and Technical	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he, (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for at least two years, held the office of Judicial Member or a Technical Member, and has a degree in law with at least 12 years of practice at bar or 12 years' experience in a State Judicial Service.	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be nominated by the Central Government-members. (B) Search-cum-Selection Committee for the post of Technical Member (Trade mark), Technical Member (Patent) and Technical Member (Copyright) of the	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for at least two years, held the office of Judicial Member, and has a degree in law with at least 12 years of practice at bar or 12 years' experience in a State Judicial Service.	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be nominated by the Central Government-members. (B) Search-cum-Selection Committee for the post of Technical Member (Pratent) and Technical	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for at least two years, held the office of Judicial Member or a Technical Member, and has a degree in law with at least 12 years of practice at bar or 12 years' experience in a State Judicial Service. (3) A person shall not be	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, - (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be nominated by the Central Government-members. (iv) two experts, to be nominated by the Central Government-members. (B) Search-cum-Selection Committee for the post of Technical Member (Trade mark), Technical Member (Patent) and Technical Member (Copyright) of the Appellate Board,—	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five
12.	the Trade Marks Act,	Tribunal. (1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for a period of not less than three years, held office as Vice-Chairperson of the Appellate Board. (2) A person shall not be qualified for appointment as Vice-Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of High Court; or (b) has, for at least two years, held the office of Judicial Member, and has a degree in law with at least 12 years of practice at bar or 12 years' experience in a State Judicial Service. (3) A person shall not be qualified for appointment as a content of the proposition	the post of the Chairman, Vice-Chairman or Judicial Member of the Appellate Board, (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, (Department of Industrial Policy and Promotion) - member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be nominated by the Central Government-members. (B) Search-cum-Selection Committee for the post of Technical Member (Trade mark), Technical Member (Patent) and Technical Member (Copyright) of the	J i	Sixty-seven years Vice- Chairman - Sixty-five years Member - Sixty-five

Judicial Member, unless he, -

- (a) is, or has been, or is qualified to be a Judge of High Court; or
- (b) has, for at least ten years, held a judicial office in the territory of India.
- (4) A person shall not be qualified for appointment as Technical Member (Trademark), unless he,—
- (a) has, for at least ten years, exercised functions of a tribunal under the Trade Marks Act, 1999 (47 of 1999) and has held a post not lower than the post of Joint Registrar for at least five years and has a degree in law with at least twelve years of practice at bar or twelve years' experience in a State Judicial Service, or
- (b) has, for at least ten years, been an advocate of a proven specialized experience in trade mark law.
- (5) A person shall not be qualified for appointment as Technical Member (Patent), unless he,
- (a) has, for at least five years, held the post or exercised the functions of the Controller under the Patents Act, 1970 (39 of 1970); or
- (b) has, for at least ten years, functioned as a registered patent agent and possesses a degree in engineering or technology or a master's degree in science from any University established under law for the time being in force.
- (6) A person shall not be qualified for appointment as Technical Member (Copyright), unless he, —
- (a) is, or has been a member of the Indian Legal Service and is holding, or has held a post in Grade I of that Service for at least three years; or
- (b) has, for at least ten years, held a judicial office in the territory of India; or
- (c) is, or has been a member of a Tribunal or Civil Service not

chairperson;

- (ii) Secretary to the Government of India, (Department of Industrial Promotion and Policy) -member;
- (iii) Secretary to the Government of India to be nominated by the Central Government - member;
- (iv) two experts, to be nominated by the Central Government members.

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		below the rank of a Joint Secretary to the Government of India with three years' experience in the field of Copyright; or			
		(d) has, for at least ten years, been an advocate of a proven specialized experience in Copyright Law:			
		Provided that at least one member of the Appellate Board for purposes of the Copyright Act shall have qualification as in (a), (b) or (d) above.			
13.	National Company Law Appellate Tribunal under the Companies Act, 2013 (18 of 2013).	(1) The Chairperson shall be a person who is or has been a Judge of the Supreme Court or the Chief Justice of a High Court.	(A) The Chairperson of the Appellate Tribunal shall be appointed after consultation with the Chief Justice of India.	Three Years	Chair- Person- Seventy years
		(2) A Judicial Member shall be a person who is or has been a Judge of a High Court or is a Judicial Member of the National Company Law Tribunal for five years.	(B) Search-cum-Selection Committee for the post of the Judicial Member and Technical Member of the Appellate Tribunal, (i) Chief Justice of India or		Member Sixty- seven years
		(3) A Technical Member shall be a person of proven ability, integrity and standing having special knowledge and professional experience, of not less than twenty-five years, in law, industrial finance,	his nominee -chairperson; (ii) a senior Judge of the Supreme Court or a Chief Justice of a High Courtmember; (iii) Secretary to the		
		industrial management or administration, industrial reconstruction, investment, accountancy or any other matter which in the opinion of	Government of India, Ministry of Corporate Affairs- member; (iv)Secretary to the Government of India,		,
	9	the Central Government is useful to the National Company Law Appellate Tribunal.	Ministry of Law and Justice- member.		
14.	Authority for Advance Ruling under the Income-tax Act, 1961 (43 of 1961)	A person shall be qualified for appointment as,— (a) Chairman, who:— (i) is, or has been, or is qualified to be, a Judge of the Supreme Court; or (ii) is or has been a Chief Justice of a High Court; or	(A) Search-cum Selection Committee for the post of Chairman and Vice- Chairman, - (i) Chief Justice of India or a Judge of the Supreme Court of India as nominated by the Chief Justice of India - chairperson;	Three Years	Chairman- Seventy years Vice- Chairman- Sixty-five years
		(iii) has, for at least seven years, been a Judge of a High Court; or (iv) has, for at least three years, been a Vice-Chairman, Revenue Member or Law Member of the Authority for Advance Ruling; or	(ii) Secretary to the Government of India (Department of Revenue)member; (iii) Secretary to the Government of India (Department of Legal Affairs) member;		Member Sixty-two years.

	•		(v) is a person of ability,	(iv) Secretary to the		1
1	•		integrity and standing, and	Government of India		
			having special knowledge of,	(Department of Personnel and		
			and professional experience of	Training) -member.] :
	2		not less than twenty-five years	T T		1
İ			in economics, business,	(B) Search-cum-Selection		,
			commerce, law, finance,	Committee for the post of		
╽.		1	accountancy, management,			
			industry, public affairs,	1		
-		∤	administration, taxation or any	1		1
		1	other matter which in the			
			opinion of the Central	litti koonotonii ta tha		1
			Government is useful to the			
1		· ·		(Department of	1	
Ì			Authority.	Personnel and		
-			(b) Vice-chairman, who is, or	Training) - member;		1
			has been, or is qualified to be,	,		
•			a Judge of a High Court;	(iii) Secretary to the		']
				Government of India,		
*			(c) Revenue Member from the	(Department of		
1			Indian Revenue Service who is	Revenue) - member;		
			qualified to be a Member of	(iv) two Secretaries to the		
			the Central Board of Direct	1 ~ / ~		
. '	.		Taxes Board and an officer of			
.			the Indian Customs and	be nominated by the		
	(Central Excise Service, who is	Central Government		
1	ļ		qualified to be a Member of	- members.]]
			the Central Board of Excise	1		
			and Customs;	1		
			(d) Law Member from the			
	- {		Indian Legal Service, who is			1
			an Additional Secretary to the			"
-			Government of India.	<u> </u>		1
15		Film Certification		Search-cum-Selection	Three	Chairman
15			(1) A person shall not be	Search-cum-Selection Committee for next of the	Three	Chairman Sixty sayan
15		Film Certification Appellate Tribunal under the	(1) A person shall not be qualified for appointment as	Committee for post of the		Sixty-seven
15		Appellate Tribunal under the	(1) A person shall not be qualified for appointment as Chairman,	Committee for post of the Chairman and member of the		
15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as	Committee for post of the Chairman and member of the Appellate Tribunal,—		Sixty-seven
15		Appellate Tribunal under the	(1) A person shall not be qualified for appointment as Chairman,	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated		Sixty-seven years Member
15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated by the Central Government-		Sixty-seven years
15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as Chairman, unless he,	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated		Sixty-seven years Member
15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of a High Court; or	Committee for post of the Chairman and member of the Appellate Tribunal, (i) a person to be nominated by the Central Government-chairperson;		Sixty-seven years Member Sixty-five
15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of a High Court; or (b) has, for a period of not less	Committee for post of the Chairman and member of the Appellate Tribunal, (i) a person to be nominated by the Central Government-chairperson; (ii) Secretary to the		Sixty-seven years Member Sixty-five
15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as Chairman, unless he, (a) is, or has been, or is qualified to be, a Judge of a High Court; or (b) has, for a period of not less than three years, held office as	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated by the Central Government-chairperson; (ii) Secretary to the Government of India,		Sixty-seven years Member Sixty-five
15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as Chairman, unless he, (a) is, or has been, or is qualified to be, a Judge of a High Court; or (b) has, for a period of not less than three years, held office as member; or	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated by the Central Government-chairperson; (ii) Secretary to the Government of India, Ministry of Information and		Sixty-seven years Member Sixty-five
15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of a High Court; or (b) has, for a period of not less than three years, held office as member; or (c) is a person of ability,	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated by the Central Government-chairperson; (ii) Secretary to the Government of India,		Sixty-seven years Member Sixty-five
15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of a High Court; or (b) has, for a period of not less than three years, held office as member; or (c) is a person of ability, integrity and standing, and	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated by the Central Government-chairperson; (ii) Secretary to the Government of India, Ministry of Information and Broadcasting-member;		Sixty-seven years Member Sixty-five
15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as Chairman, unless he, (a) is, or has been, or is qualified to be, a Judge of a High Court; or (b) has, for a period of not less than three years, held office as member; or (c) is a person of ability, integrity and standing, and having special knowledge of,	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated by the Central Government-chairperson; (ii) Secretary to the Government of India, Ministry of Information and Broadcasting-member; (iii) Secretary to the		Sixty-seven years Member Sixty-five
15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as Chairman, unless he, (a) is, or has been, or is qualified to be, a Judge of a High Court; or (b) has, for a period of not less than three years, held office as member; or (c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated by the Central Government-chairperson; (ii) Secretary to the Government of India, Ministry of Information and Broadcasting-member; (iii) Secretary to the Government of India to be		Sixty-seven years Member Sixty-five
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15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as Chairman, unless he, (a) is, or has been, or is qualified to be, a Judge of a High Court; or (b) has, for a period of not less than three years, held office as member; or (c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in, law, management, industry,	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated by the Central Government-chairperson; (ii) Secretary to the Government of India, Ministry of Information and Broadcasting-member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts to be		Sixty-seven years Member Sixty-five
15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as Chairman, unless he, (a) is, or has been, or is qualified to be, a Judge of a High Court; or (b) has, for a period of not less than three years, held office as member; or (c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in, law, management, industry, public affairs, administration.	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated by the Central Government-chairperson; (ii) Secretary to the Government of India, Ministry of Information and Broadcasting-member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts to be nominated by the Central		Sixty-seven years Member Sixty-five
15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as Chairman, unless he, (a) is, or has been, or is qualified to be, a Judge of a High Court; or (b) has, for a period of not less than three years, held office as member; or (c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in, law, management, industry, public affairs, administration, films or any other matter	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated by the Central Government-chairperson; (ii) Secretary to the Government of India, Ministry of Information and Broadcasting-member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts to be		Sixty-seven years Member Sixty-five
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15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as Chairman, unless he, (a) is, or has been, or is qualified to be, a Judge of a High Court; or (b) has, for a period of not less than three years, held office as member; or (c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in, law, management, industry, public affairs, administration, films or any other matter which in the opinion of the Central Government, is useful to the Appellate Tribunal. (2) The Central Government may appoint such persons.	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated by the Central Government-chairperson; (ii) Secretary to the Government of India, Ministry of Information and Broadcasting-member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iy) two experts to be nominated by the Central Government-members.		Sixty-seven years Member Sixty-five
15		Appellate Tribunal under the Cinematograph Act,	(1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of a High Court; or (b) has, for a period of not less than three years, held office as member; or (c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in, law, management, industry, public affairs, administration, films or any other matter which in the opinion of the Central Government, is useful to the Appellate Tribunal. (2) The Central Government may appoint such persons, who, in its opinion, or	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated by the Central Government-chairperson; (ii) Secretary to the Government of India, Ministry of Information and Broadcasting-member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iy) two experts to be nominated by the Central Government-members.		Sixty-seven years Member Sixty-five
15		Appellate Tribunal under the Cinematograph Act, 1952 (37 of 1952)	(1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of a High Court; or (b) has, for a period of not less than three years, held office as member; or (c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in, law, management, industry, public affairs, administration, films or any other matter which in the opinion of the Central Government, is useful to the Appellate Tribunal. (2) The Central Government may appoint such persons, who, in its opinion, or qualified to judge the effect of	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated by the Central Government-chairperson; (ii) Secretary to the Government of India, Ministry of Information and Broadcasting-member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iy) two experts to be nominated by the Central Government-members.		Sixty-seven years Member Sixty-five
15		Appellate Tribunal under the Cinematograph Act, 1952 (37 of 1952)	(1) A person shall not be qualified for appointment as Chairman, unless he, - (a) is, or has been, or is qualified to be, a Judge of a High Court; or (b) has, for a period of not less than three years, held office as member; or (c) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in, law, management, industry, public affairs, administration, films or any other matter which in the opinion of the Central Government, is useful to the Appellate Tribunal. (2) The Central Government may appoint such persons, who, in its opinion, or qualified to judge the effect of films on the public, to be a	Committee for post of the Chairman and member of the Appellate Tribunal,— (i) a person to be nominated by the Central Government-chairperson; (ii) Secretary to the Government of India, Ministry of Information and Broadcasting-member; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iy) two experts to be nominated by the Central Government-members.		Sixty-seven years Member Sixty-five
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Electricity under the Chairperson of the Appellate Committee for the post of Chairperson and Judicial Committee for the post of Chairperson and Judicial	17. 1	Annellate Tribunal for	(1) A person shall not be	(4) / 80-1	TDI.	CI.
Electricity under the Chairperson of the Appellate Chairperson and Judicial Seventy	1		qualified for equainterest as	(A) Search-cum-Selection		Chairperson-
isecuricity Act, 2003 Champerson of the Appenate Champerson and Judicial				Committee for the nost of	Vears	Seventy years
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Member of the Appellate		(30 01 2003).		Member of the Appellate	1	1 1
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		(a) is, or has been, or i	s Tribunal,	1	Member-
		qualified to be, a Judge of Supreme Court; of	f (i) Chief Justice of India o	el .	Sixty-five
			his nominee-chairperson;		years
		(b) is, or has been, Chie Justice of a High Court; or	(ii) Secretary to the		
			Government of India		
		(c) has, for a period of not les	s Ministry of Power-member;		
		than three years, held office o Judicial Member, or Technica	(iii) Secretary to the		
		member; or	Government of India to be	;	
1.		(d) is a person of ability	nominated by the Centra		
' ·		integrity and standing, and	1		
1		having special knowledge of	(IV) two experts to be		
. [and professional experience of	nominated by the Centra		
		not less than twenty-five years			
		in economics, business commerce, law, finance	, (=) Someth can't Bolection		
		accountancy, management	Committee for the post of the Technical Member of the		
3		industry, public affairs.	Appellate Tribunal		
		administration or any other			
		matter which in the opinion of	(i) a person to be nominated by the Central Government-		
		the Central Government is useful to Appellate Tribunal.	chairperson;		
	, i		Zis G		1
		(2) A person shall not be	'la '	ľ	
[qualified for appointment as Judicial Member, unless, he-		.	
ĺ			2000		
- } -		(a) is, or has been, or is qualified to be, a Judge			1
	m as the expression of the con-	of a High Court; or	nominated by the Central		
			Government- member;		
1		(b) has, for at least ten years, held a judicial	(iv) two experts to be		, ,
		office in the territory of	nominated by the Central		
		India	Government-members.		
]		(3) A person shall not be			
		qualified for appointment as			
		Technical Member unless he is			1
		a person of ability, integrity		1	
		and standing having special knowledge of, and			
		knowledge of, and professional experience of, not			
		less than twenty years in			
		matters dealing with electricity		*	
		generation, transmission, distribution, regulation,			
]		distribution, regulation, economics, business,			
	The second second	commerce, law, finance.			
		accountancy, management,			
		industry, public affairs,			
·		administration or in any other matter which in the opinion of			
· .		the Central Government is			
		useful to the Appellate			
10	August 1.72	Tribunal.			
18.	Armed Force Tribunal	(1) A person shall not be	(A) The Chairperson of the	Three (Chairperson-
	under the Armed Forces Act, 2007 (55	quantied for appointment as	Armed Forces Tribunal shall	. 1	Seventy years
,	of 2007)		be appointed by the Central		
			Government in consultation with Chief Justice of India.	•	Member-
		qualified to be a Judge of Supreme Court or,	Office subject of fidia.		Sixty-five
					yéars
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1		(b) is or has been a Chief	(B) Search-cum-Selection		*************************************
1 .					
		Justice of a High Court	Committee for the post of	fl	
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1.		(2) A person shall not be	Vice- Chairperson, Judicial		
1 .			Member, or Administrative		
} .		qualified for appointment as	TARREST TO A STATE OF	1	1
1		Judicial Memberanless he is,	Member of Armed Forces	i • .	· .
ł	1.		Tribunal, -		1 .
- '		or has been, a Judge of a High			1
1		Court.	(i) a sitting Judge of Supreme		1
			Court to be nominated by		1 3
		(3) A person shall not be			.
1			Chief Justice of India or		1
}	1	qualified for appointment as	Chairman, Law Commission		i
ł		Administrative Member,	Or 1: Commission	- 1	1.
	į.	unless he,	of India- chairperson;	: [
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1. 1	` 	(a) he has held or he has been	(ii) Chairperson, Armed		
		(a) he has held of he has been	Forces Tribunal member;	. ,	1 :
]		holding the rank of Major	Torces Tribunat - member,		
	· ·	General or above for a total	City of the Comments of the		1
ł			(iii) two Secretaries to		
1		period of at least three years in	Government of India		:
1	1	the Army or equivalent rank in	including Defence Secretary-		1
1	,			1	
1	1	the Navy or the Air Force; or	members.		
	1	Lzis i i		1	1
		(b) he has served for not less		1.	
	<u> </u>	than one year as Judge		T.	
ļ.	· '	Advanta Com da Judge		1	1
J		Advocate General in the Army		1 .	1
ŀ	· ·	or the Navy or the Air Force,	1	1	
1		and is not holow the med of		1	√ ;
1		and is not below the rank of		1	
Ì	1	Major General, Commodore	1980 N 19 18		1
ļ.	£	and Air Commodore			1
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		respectively; or]	1
[(a) hada a mana a P of the	•		1
	1	(c) he is a person of ability,		1	}
ļ	}	integrity and standing having			1
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l .		professional experience of not			٠. ا
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•	•	commerce, law, finance,			•
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•		accountancy, management,			
		accountancy, management, industry, public affairs,			
•		accountancy, management, industry, public affairs, administration or in any other			
·		accountancy, management, industry, public affairs, administration or in any other			
•		accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of			
•		accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is			
•		accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of			
		accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces			
10		accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal.			
19.	National Green	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal.	(A) Scarch-rum-Salantian	Three	Chairman
19.		accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be	(A) Search-cum-Solection	Three	Chairperson-
19.	Tribunal under the	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as	Committee for the post of the	Three Years	Chairperson- Seventy years
19.	Tribunal under the National Green	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be	Committee for the post of the Chairperson or Judicial		
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he,	Committee for the post of the Chairperson or Judicial		Seventy years
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is	Committee for the post of the Chairperson or Judicial Member of the National		Seventy years
19.	Tribunal under the National Green	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is	Committee for the post of the Chairperson or Judicial		Seventy years Member-
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,—		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal, — (i) Chief Justice of India or		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal, — (i) Chief Justice of India or		Seventy years Member-
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson;		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal, — (i) Chief Justice of India or his nominee-chairperson;		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India,		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India,		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years, held office as	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, Ministry of Environment.		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years, held office as Judicial Member or Expert	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, Ministry of Environment, Forests and Climate Change-		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years, held office as	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, Ministry of Environment.		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years, held office as Judicial Member or Expert Member; or	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal, — (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, Ministry of Environment, Forests and Climate Changemember;		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years, held office as Judicial Member or Expert Member; or	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, Ministry of Environment, Forests and Climate Changemember; (iii) Secretary to the		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years, held office as Judicial Member or Expert Member; or (d) is a person of ability.	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, Ministry of Environment, Forests and Climate Changemember; (iii) Secretary to the		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years, held office as Judicial Member or Expert Member; or (d) is a person of ability, integrity and standing, and	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, Ministry of Environment, Forests and Climate Changemember; (iii) Secretary to the Government of India to be		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years, held office as Judicial Member or Expert Member; or (d) is a person of ability, integrity and standing, and having special knowledge of	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, Ministry of Environment, Forests and Climate Changemember; (iii) Secretary to the Government of India to be nominated by the Central		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years, held office as Judicial Member or Expert Member; or (d) is a person of ability, integrity and standing, and having special knowledge of	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, Ministry of Environment, Forests and Climate Changemember; (iii) Secretary to the Government of India to be		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years, held office as Judicial Member or Expert Member; or (d) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, Ministry of Environment, Forests and Climate Changemember; (iii) Secretary to the Government of India to be nominated by the Central Government-member;		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years, held office as Judicial Member or Expert Member; or (d) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, Ministry of Environment, Forests and Climate Changemember; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years, held office as Judicial Member or Expert Member; or (d) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in law including five years	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, Ministry of Environment, Forests and Climate Changemember; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be	Years	Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years, held office as Judicial Member or Expert Member; or (d) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in law including five years	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, Ministry of Environment, Forests and Climate Changemember; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be nominated by the Central		Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years, held office as Judicial Member or Expert Member; or (d) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in law including five years	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, Ministry of Environment, Forests and Climate Changemember; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be	Years	Seventy years Member- Sixty-seven
19.	Tribunal under the National Green Tribunal Act, 2010	accountancy, management, industry, public affairs, administration or in any other matter which in the opinion of the Central Government, is useful to the Armed Forces Tribunal. (1) A person shall not be qualified for appointment as Chairperson, unless he, (a) is, or has been, or is qualified to be, a Judge of Supreme Court; or (b) is, or has been, Chief Justice of a High Court; or (c) has, for a period of not less than three years, held office as Judicial Member or Expert Member; or (d) is a person of ability, integrity and standing, and having special knowledge of, and professional experience of not less than twenty-five years in law including five years	Committee for the post of the Chairperson or Judicial Member of the National Green Tribunal,— (i) Chief Justice of India or his nominee-chairperson; (ii) Secretary to the Government of India, Ministry of Environment, Forests and Climate Changemember; (iii) Secretary to the Government of India to be nominated by the Central Government-member; (iv) two experts, to be nominated by the Central	Years	Seventy years Member- Sixty-seven

	field of environment and forests. (2) A person shall not be qualified for appointment as Judicial Member, unless he,— (a) is, or has been, or is qualified to be, a Judge of a High Court; or (b) has, for at least ten years, held a judicial office in the territory of India. (3) A person shall not be qualified for appointment as Expert Member, unless he,— (a) has a degree/ Postgraduation degree/ Doctorate Degree in Science and has an experience of twenty years in the relevant field including five years' practical experience	(B) Search-cum-Selection Committee for the post of the Expert Member of the National Green Tribunal, (i) a person to be nominated by the Central Government -chairperson; (ii) Secretary to the govern- ment of India, Ministry of Environment, Forests and Climate Change -member; (iii) Secretary to the Govern- ment of India to be nominated by the Central Government -member; (iv) two experts, to be nomi- nated by the Central Govern- ment -members.		
	forests (including pollution control, hazardous substance management, environment impact assessment, climate change management, biological diversity management and forest conservation) in a reputed National level institution; or			
	(b) has administrative experience of twenty years including experience of five years in dealing with environmental matters in the Central Government or a State Government or in a reputed National or State level institution.		,	

[F. No. A.50050/9/2016-CESTAT Pt-1]
UDAI SINGH KUMAWAT, Jt. Sccy.

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